

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 79/MP/2022**

**Subject** : Petition under Section 79 of the Electricity Act, 2003 read with the relevant provisions of the Agreement for Long Term Access without System Strengthening dated 11.9.2020, the Power Purchase Agreement dated 3.7.2020 and the other applicable laws, inter alia, seeking direction to the Respondent Nos. 1 and 2 to extend and/or defer the commencement of the Petitioner's Long-Term Access to coincide with the revised/extended Scheduled Commissioning Date of the Petitioner's 300 MW Solar Power Project under the Power Purchase Agreement dated 3.7.2020

**Date of Hearing** : 21.3.2023

**Coram** : Shri Jishnu Barua, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

**Petitioner** : Masaya Solar Energy Private Limited (MSEPL)

**Respondents** : Solar Energy Corporation of India Limited (SECI) and Ors.

**Parties present** : Shri Buddy A. Ranganadhan, Advocate, MSEPL  
Ms. Priya Dhankhar, Advocate, MSEPL  
Shri Rishabh Bhardwaj, MSEPL  
Ms. Suparna Srivastava, Advocate, CTUIL  
Shri Tushar Mathur, Advocate, CTUIL  
Shri Ranjit Singh Rajput, CTUIL  
Ms. Kavya Bhardwaj, CTUIL

**Record of Proceedings**

Due to paucity of time, the Commission adjourned the matter.

2. The matter shall be listed for further hearing on 20.4.2023.

**By order of the Commission**

Sd/  
(V. Sreenivas)  
Joint Chief (Law)

